

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 457 of 1996

Wednesday this the 17th day of April, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

G.Gopinathan,
Retired Shunter, Southern Railway
Ernakulam Marshalling Yard,
residing at Gothandavilasam,
Naduvathussery, Chavara South,
Quilon.

..... Applicant

(By Advocate Mr. Martin G.Thottan)

Vs.

1. Union of India through the
General Manager, Southern Railway,
Headquarters Office, Park Town PO,
Madras.3.
2. The Chief Personnel Officer,
Southern Railway, Headquarters Office,
Park Town PO, Madras.3.
3. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division, Trivandrum.14. Respondents

(By Advocate Mr.James Kurien, Standing counsel)

The application having been heard on 17th April, 1996
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

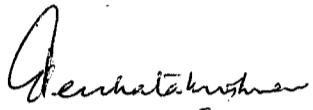
Applicant seeks a declaration to the effect
that the entire service rendered by him between 18.10.62
and 31.3.96 is liable to be counted as qualifying service
for pension. For the same purpose he has moved third
respondent Divisional Personnel Officer by A-1 repre-
sentation. Third respondent will consider the representation

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on its merits and pass a speaking order thereon within two months from today and communicate the same to applicant.

- 2.. Standing counsel submits that he will forward a copy of the original application and a copy of this order to third respondent for compliance. We record the submission.
3. Original application is disposed of as aforesaid.
No costs.

Dated the 17th April, 1996.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

*ks174/-